

**Central Administrative Tribunal
Principal Bench**

OA-1342/2018

New Delhi, this the 04th day of April, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Sh. Vidya Sagar, age-54 years, Gr-D,
S/o Late Shiv Raj Prasad,
C/o Late Sh. Mittai Lal,
Jhuggi No. 1-639,
Ambedkar Basti, Sector-I,
R.K. Puram, Delhi-110066. ... Applicant

(through Sh. R.K. Shukla)

Versus

1. Union of India,
Through the Secretary
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. The Director General of Works,
Central Public Works Department,
New Delhi. ... Respondents

ORDER (ORAL)

Learned counsel for the applicant contends that the applicant has moved representation to respondent no. 2 for reconsideration of his case in terms of Para 8 of Hon'ble Apex Court's judgment in H.D. Singh and he will be satisfied if the respondents are directed to decide this representation in a time bound manner.

2. It is seen from the record that the applicant had earlier approached the Tribunal in the year 2011 by way of OA No. 3320/2010 for his re-engagement. This OA was however dismissed. He has now again approached the

respondents to have a relook at the decision in the light of Apex Court's judgment in the matter of H.D. Singh.

3. Given the nature of prayer, there is no necessity to issue notices to the respondents at this stage. Respondent no. 2 is directed to consider and decide the representation of the applicant dated 09.03.2018 by passing a reasoned and speaking order keeping in mind the rules, regulations and law in this regard within a period of three months from the date of receipt of certified copy of this order. However, it is also made clear that such a consideration shall not prejudice any aspects of limitation, delay or laches. Needless to add that such a direction does not, in any way, construe my opinion on the merits of the case.

**(Uday Kumar Varma)
Member (A)**

/ns/